

Regd. Post

No. 2201 Spl. Gaz.II(12G)

From

The Registrar General,  
High Court of Punjab and Haryana,  
Chandigarh.

To

1. All the District and Sessions Judges,  
in the State of Punjab
2. All the District & Sessions Judges,  
in the State of Haryana
3. The District & Sessions Judge,  
Chandigarh

Chandigarh, Dated the 9<sup>th</sup> Sep' 2024.

**Subject:-** Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

**Ref:** This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024 and 1963-1964.spl.Gaz-II(12G) dated 08.08.2024.

Sir/Madam,

I am directed to refer to you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 22.08.2024 has resolved as under:

**I) Clarification sought by District & Sessions Judge, Rohtak regarding the "Head" under which reimbursement of the cost of petrol/diesel will be made**

Sh. Anurag Rastogi, Additional Chief Secretary, Finance, Government of Haryana added that at present, for the Judicial Officers of the State of Haryana, the reimbursement of cost of petrol/diesel could be made from the Head 45 POL.

**II) Size of Stickers to be used by the Judicial Officers on their vehicles.**

The size of the Stickers permitted to be used by the Judicial Officers on their vehicles approved in the meeting dated 17.07.2024, shall be 6.5 inches x 5.5 inches. The same be issued to the Judicial Officers at the earliest.

**III) Proper publication of the recommendations on the website of the High Court.**

It is further resolved that all the recommendations and decisions taken by the Committee in its meetings be displayed on the website of the High Court by creating a separate tab.

It is for your information and necessary compliance in the matter.

Sd/-

Registrar General-cum-ex-officio Secretary,  
CSCDJ, Punjab and Haryana High Court,  
Chandigarh

Endst. No. 2202-81 <sup>Gazet</sup> Dated 9 <sup>th</sup> Sep '2024.

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, Haryana State Legal Services Authority, Panchkula.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
6. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
7. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
8. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
9. The Member Secretary, State Legal Services Authority, U.T, Chandigarh.
10. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
11. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
12. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
13. The O.S.D. (Gazette-II), Punjab and Haryana High Court, Chandigarh.
14. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh.
15. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.

Sd/-

Registrar General-cum-ex-officio Secretary,  
CSCDJ, Punjab and Haryana High Court,  
Chandigarh